

ITEM NO.64

COURT NO.7

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).15109/2026

[Arising out of impugned final judgment and order dated 18-02-2026 in CRADB No. 597/2020 18-02-2026 in CRADB No. 579/2020 18-02-2026 in CRADB No. 599/2020 passed by the High Court of Jharkhand at Ranchi]

AVIK KUMAR SRIVASTAVA

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 79423/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 81221/2026 - EXEMPTION FROM FILING O.T.

IA No. 79426/2026 - EXEMPTION FROM FILING O.T.

IA No. 79420/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 81212/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 79415/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 16-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Siddharth Dave, Sr. Adv.

Ms. Aakriti Priya, Adv.

Mr. Nayan Dham, Adv.

Mr. Rohan Trivedi, Adv.

Mr. Balaji Srinivasan, AOR

For Respondent(s) :

Mr. Anoop Prakash Awasthi, AOR

Mr. Shubham Dubey, Adv.

Mr. Rushikanta Dash, Adv.

Ms. Jasleen Kaur, Adv.

Mr. Jayant Mohan, AOR

Ms. Adya Shree Dutta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. IA No. 79415/2026, i.e., permission to file Special Leave Petitions is granted.
2. Leave granted.
3. At this stage, Mr. Siddharth Dave, the learned senior counsel assisted by Ms. Aakriti Priya, the learned counsel, appearing for the appellant (victim) submitted that there is an imminent threat to the life of the appellant.
4. If the aforesaid be so, it shall be open for the appellant to prefer an appropriate representation addressed to the DGP of the State, requesting for an appropriate police protection.
5. If any such representation is preferred, the DGP shall look into the same at the earliest and see to it that the needful is done in the matter in accordance with law.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)